

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MPS CAR CARE & SERVICES PRIVATE LIMITED	
RELEVANT PARTICULAR	
1. Name of corporate debtor	MPS Car Care & Services Private Limited
2. Date of incorporation of corporate debtor	08/08/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U50404PN2008PTC132580
5. Address of the registered office and principal office (if any) of corporate debtor	Office no. 201 & 202, N-3 Wing, Empire Estate, Pune-Mumbai Road, Chinchwad, Pune, Maharashtra 411019
6. Insolvency commencement date in respect of corporate debtor	11/04/2023 (Order received on 15/05/2023)
7. Estimated date of closure of insolvency resolution process	11/11/2023, being 180th day from the receipt of the CIRP order
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep D. Maheshwari Reg No. - IBBI/IPA-001/IP-P00640/2017-2018/11093
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 1, Shree Ram Laxmi Niwas CHS, Near Anthony Bakery, Kolbad, Thane (W) 400601. Email - ayunish@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sunderam CHS, Sion Circle, Sion East, Mumbai 400022 Email - mpscarcare.cirp@gmail.com
11. Last date for submission of claims	29/05/2023, being 14th day from the receipt of the CIRP order
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Web link: www.stresscredit.com (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of **MPS CAR CARE & SERVICES PRIVATE LIMITED** on 11th April 2023 (Order received on 15/05/2023).
 The creditors of **MPS CAR CARE & SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **29th May 2023** to the interim resolution professional at the address mentioned against entry no. 10.
 The relevant forms can be downloaded from the website www.stresscredit.com
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th May 2023
 Place: Mumbai

Sd/-
Sandeep D. Maheshwari
 Interim Resolution Professional
 Reg. No - IBBI/IPA-001/IP-P00640/2017-2018/11093 • AFA valid up to 12.12.2023

8 W x 15 H

S. Maheshwari